

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 27

IA No. 645/2023

In

CP(IB) No. 196/Chd/Pb/2019

Under Section 9, IBC 2016 & R 11, NCLT 2016

In the matter of:-

Sachin Garg Prop. Deepak Traders

...Petitioner/ Operational Creditor

Vs.

J.R.D. International Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Nahush Jain, Advocate for the applicant in IA No. 645/2023.

IA No. 645/2023

This application has been filed by the applicant/ operational creditor under Rule 11 of NCLT Rules, 2016 for proposing the new name of Interim Resolution Professional who may be appointed as the IRP in place of the name proposed earlier in CP(IB) No. 196/Chd/Pb/2019. As CP(IB) No. 196/Chd/Pb/2019 has already been reserved vide order dated 02.03.2023, hence, IA No. 645/2023 is also reserved for order.

-sd-

(Subrata Kumar Dash)
Member (Technical)

March 14, 2023

SM

-sd-

(Harnam Singh Thakur)
Member (Judicial)